

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI**

C.P No. 53/(MAH)/2017  
CA No.

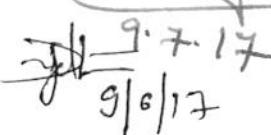
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Nicomet Industries Ltd.  
V/s  
Hariprabha Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME           | DESIGNATION | SIGNATURE   |
|--------|----------------|-------------|---|
| 1.     | Karl Shoff     | Advocate    |   |
| 2.     | Deepa. Jethra. | Advocate    |  |

**ORDER**

CP No.53/I&BP/NCLT/MB/MAH/2017

For having the Petitioner Counsel submitted that he would give clarification over tax aspect on the next date of hearing, at his request, the Petitioner is hereby directed to communicate the next date of hearing to Corporate Debtor and place the proof of service on the next date of hearing.

List this matter for hearing on 16.6.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)